

Reorganisation of Electronic Department

7752. SHRI S. M. KRISHNA: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Electronics is sought to be reorganised to have increased output from the electronics industry by at least five times; and

(b) if so, the main features of the reorganisation?

THE DEPUTY MINISTER IN THE DEPARTMENTS OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) No, Sir.

(b) Does not arise.

Bangladesh Nationals staying unauthorisedly in Delhi

7753. SHRI CHINTAMANI JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Bangladesh nationals living unauthorisedly in Delhi;

(b) the number of such Bangladesh Nationals who have been sent back; and

(c) the steps taken to send back the remaining persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) About 1200 Bangladeshis are staying in New Seemapuri area of Delhi. Those who have come after 25.3.1971 are liable for deportation. Steps to identify and deport those so liable are continuing.

Siemens India to enter in the field of Electronics

7754. SHRI CHINTAMANI JENA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Siemens India has made efforts to enter the field

of electronics, with certain proposals to manufacture programmeable control system and process control instrumentation;

(b) whether Government have also asked the company to submit programme in details on the items; and

(c) if so, the details regarding the reviewed policy of Government in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENTS OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is under consideration.

Revision of Bombay Industrial Relations Laws

7755. PROF. MADHU DANDAVATE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the prolonged strike in the Textile Mills of Bombay dragged on for a long time not so much on account of the economic demands of workers but because of the question of bargaining agent selected on the basis of existing Bombay Industrial Relations Act; and

(b) if so, whether the Centre will advise the States to have a second look over the old and outdated industrial relation laws?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) The Bombay Industrial Relations Act which provides for the registration of one union in an industry in a local area as the sole bargaining agent of workers also provides for the registration of another union in place of existing registered union, if, at any time, any union makes an application to the Registrar to this effect and fulfills the requirements regarding membership.

(b) Does not arise.